

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No.767/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> February 2018, 10.30 A.M**

Name of the Company	State Bank of India -Vs- Jai Balaji Industries Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	MR. ABHIRAJIT MITRA, & Advocate	} For Respondent	Intem 1/2/18
2.	MR. MANJU BHUTERIA, Advocate		
3.	MR. ANUJ SINGH, Advocate		
4.	MR. IRAM HASSAN, Advocate		

1.	MR. AJAY GAGGAR, ADV.	} for financial creditor.	Baml 1.02.18
2.	MR. RAKHI PURNIMA PAUL, ADV.		

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has made a request that time may be given for filing reply. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.



List it n 21/02/2018 for admission.

(Jinan K.R.)  
Member (J)

(V.P.Singh)  
Member (J)